

30 व्यक्तियों को चोटें पहुंचीं जिनमें में 11 रेल कर्मचारी थे। कहा जाता है कि दो रेल कर्मचारियों सहित तीन घादमियों को सक्त चोटें पहुंचीं।

सूचना मिलते ही डाकटरी उपकरणों सहित सहायता गाड़ी तुरन्त दुर्घटना-स्थल को भजी गयी। कुछ स्थानीय डाकटरों ने भी तुरन्त दुर्घटना-स्थल पर पहुंच कर घायलों की मर-हम-पट्टी की। घासनसोल से भी डाकटरी-यान दुर्घटना-स्थल पर पहुंच गया। घासनसोल मण्डल के रेलवे प्राधिकारी सड़क के रास्ते दुर्घटना-स्थल के लिए चल पड़े।

जल्मी घादमियों में से 13 को दुर्घटना-स्थल पर मरहम-पट्टी के बाद छुट्टी दे दी गयी। बाकी 17 घादमियों को घासनसोल, सिडडी और भंडाल के अस्पतालों में भेज दिया गया। 9 घादमियों को प्रारम्भिक डाकटरी उपचार के बाद अस्पताल से छुट्टी दे दी गयी। 8 घादमी अभी अस्पताल में हैं और उनकी हालत में सुधार हो रहा है।

सक्त जल्मी घादमियों को अनुग्रह के रूप में रकम देने की व्यवस्था की गयी है।

कलकत्ता स्थित रेल सुरक्षा के अग्र प्रायुक्त ने दुर्घटना के कारणों की संवैधानिक जांच शुरू कर दी है।

श्री यशपाल सिंह : बंगाल और बिहार दो प्रदेश हमारे विद्या, बुद्धि और कार्य कौशल के कारण माने जाते हैं, पर इन्हीं दोनों प्रदेशों में ज्यादा एक्सीडेंट होते हैं, इसका क्या कारण है ?

डा० राम सुभग सिंह : विद्या बुद्धि के चलते ही तो दुर्घटना होने के बावजूद भी कोई मरा नहीं।

Shri S. M. Banerjee (Kanpur): I would like to know whether it is a fact that apart from this accident, the working of this Light Railway, specially this particular line, is so bad that it excites horror than pity and,

if so, whether Government propose to nationalise and take over this particular line.

Dr. Ram Subhag Singh: It is not connected with this. But that is a matter which we will consider separately.

श्री हुकम चन्द कल्लुबाय (देवास) : मैं जानना चाहता हूँ कि इस एक्सीडेंट में जो लोग सीरियसली जल्मी हुए हैं क्या उनके परिवारों को सूचना दे दी गई है। क्या इस सम्बन्ध में न्यायिक जांच होगी और यदि हां, तो क्या उसी रिपोर्ट समा पत्र पर रखी जाएगी।

डा० राम सुभग सिंह : जिन लोगों को कुछ ज्यादा चोट लगी है उनके परिवार वालों को इतना दे दी गयी है और उनकी दो दो मो रुपया भी दे दिया गया है। केवल तीन घादमी ऐसे हैं। उनका बहुत अच्छा उपचार किया जा रहा है। जैसा कि मूल प्रश्न के उत्तर में बताया गया इन सब बातों की जांच की जाएगी।

श्री हुकम चन्द कल्लुबाय : क्या उस जांच की रिपोर्ट समा-पत्र पर रखी जाएगी ?

डा० राम सुभग सिंह : रख दूँगे।

Shri Linga Reddy (Chikballapur): There was another accident on the 14th of November in the same Railway, brought to the notice of the Government through a Calling Attention Notice. May I know the reason why so many accidents occur in the North-Eastern Railway?

Dr. Ram Subhag Singh: That is not a fact. The accidents have come down.

12.27 hrs.

PAPERS LAID ON THE TABLE

STATEMENTS SHOWING THE ACTION TAKEN BY GOVERNMENT ON VARIOUS ASSURANCES, PROMISES AND UNDERTAKINGS GIVEN BY MINISTERS

The Minister of Communications and Parliamentary Affairs (Shri Satya

Narayan Sinha: I beg to lay on the Table the following statements showing the action taken by the Government on various assurances, promises and undertakings given by Ministers during the various sessions shown against each:—

- (i) Supplementary Statement No. II.—Twelfth Session, 1965 (Third Lok Sabha).
- (ii) Supplementary Statement No. VI.—Eleventh Session, 1965 (Third Lok Sabha).
- (iii) Supplementary Statement No. XII.—Ninth Session, 1964 (Third Lok Sabha).
- (iv) Supplementary Statement No. XV.—Fifth Session, 1963 (Third Lok Sabha).
- (v) Supplementary Statement No. XXI.—Second Session, 1962 (Third Lok Sabha).
- (vi) Supplementary Statement No. XV.—Fourteenth Session, 1961 (Second Lok Sabha).

[Placed in Library. See No. LT-5272/65 to 5277/65].

Shri Hari Vishnu Kamath (Hoshangabad): I rise on a point of clarification.

You will be pleased to recollect that earlier in this session, on a similar occasion, I had raised this issue which I propose to drive home today.

The Lok Sabha Secretariat, under your guidance, formulated an exhaustive and a revealing analysis of the position with regard to these so-called assurances, promises and undertakings by various Ministers on the floor of this House. The P.T.I. and U.N.I. messages dated October 8, carried by almost all the big and good newspapers of this country, show a very sad—almost a pathetic—state of affairs with regard to the implementation of the assurances, promises and undertakings.

I will not waste the time of the House by reading in *extenso* the Lok Sabha Secretariat's analysis; it is indeed a revealing note. I would only like to draw attention to the fact that, even at this late period of this third Parliament's tenure—in the fourth year of the tenure of this Parliament of the assurances given in the first session of 1962, i.e. about 3½ years ago, two remain unimplemented. Also the Lok Sabha Secretariat's analysis shows that, of 2,169 assurances given since the first session of the present Lok Sabha in 1962 till the last budget session of 1965, 311 still remain outstanding. As the Press note shows, the Lok Sabha Secretariat has requested the Ministries....

Mr. Speaker: He will kindly wait for a few days more.

Shri Hari Vishnu Kamath: I would, therefore, request you to ensure that this House is not cheated of its rights and to see that on the last day of this session a statement is laid on the Table of the House explaining as to why the Ministries have not implemented the assurances.

Shri Daji (Indore): I will not go into all the points. I will submit through you only one point, one very pertinent question as to the foreign exchange spent on the tours of Ministers and officials which has been pending for a long time. This is the third time that we are raising it in the House and each time we are told that it is being compiled. It does not require compilation for such a long time. If the question is really inconvenient for the Government to reply, are we to understand that inconvenient questions can be postponed by the Government till such time that they can reply. I want to know why this particular question has not yet been replied. What is the difficulty?

Shri S. M. Banerjee (Kanpur): I would invite your kind attention to the first question, raised by Shri Daji, for 1964 regarding the foreign exchange spent on the visits of Ministers

Deputy Ministers and officials to foreign countries. That was for 1964. At that time Shri Bhagat said that the information was being collected. Then the question came ten days before; that was pertaining to 1965. For both these questions the answer was that information was being collected. Am I to understand that either they have spent so much that they do not account for it or they do not spend any amount? And you had said in this House that you would ask the Minister to make a statement.

Then, there was another assurance given in this House. Shri A. K. Sen, the Law Minister had made a statement here in support of Shri T. T. Krishnamachari and said that Shri T. T. Krishnamachari had severed all his connections with Messrs. T. T. Krishnamachari & Co. in 1942, and at that time, it was resented at by me. I had also written a letter to you about moving a privilege motion against the hon. Minister and requesting you to ask the hon. Minister to make certain corrections. But he did not have the courtesy to even correct the statement.

A third assurance that was given is this. When we had raised question after question regarding the detention of political party workers under the DIR, we were told in this House and we were assured also by the Home Minister Shri Nanda and also Shri Hathi that the Central Government were not responsible for the arrest of those persons either in Bengal or in Kerala, whether it be the Left Communist party workers or the Socialist party workers and so on. We had not tabled any questions and we had not moved any adjournment motions etc. in view of this definite assurance from the Home Minister. But unfortunately it has been brought to our notice in today's newspapers that a Division Bench of the Allahabad High Court has given a judgment and ordered ten Left Reds in UP to be set at

liberty. The news item reads as follows:—

"10 Left Reds in U.P. ordered to be set at liberty.

Division Bench of the Allahabad High Court today set at liberty 10 Left Communist leaders detained in various district jails in UP. They had been detained under the orders passed by the Union Government on August 1, under rule 30 (I) (B) of the Defence of India Rules."

I want a definite answer on this point. In the light of this news, whatever assurance has been given by the Home Minister was not correct. If that is correct, then this House should not be assured like that, because the Central Government had a full hand in it and all those persons had been arrested under instructions from the Central Government and the State Government are not to be blamed for that.

Mr. Speaker: I am not concerned with that. The second point about Shri T. T. Krishnamachari does not arise at all, and it is not for me to make inquiries....

Shri S. M. Banerjee: I had written to you also....

Mr. Speaker: He may write to me several letters saying that such and such a Minister has said such and such a thing and that is not being enquired into. But it is not for me to make inquiries. The Minister can be censured or the Minister can be removed, or a vote of censure can be moved or a no-confidence motion can be moved against the Minister. But I cannot hold an inquiry into the assets. That is not my business.

Shri S. M. Banerjee: I rise to a point of order....

Mr. Speaker: No, I am not allowing him.

Shri S. M. Banerjee: I had got a letter from you to the effect that you had disallowed this privilege motion and you had said that you had passed on the letter.

Mr. Speaker: The hon. Member can write to me and I shall make enquiries about it.

Shri S. M. Banerjee: That was the letter that I got from the Secretariat.

Mr. Speaker: He had given me a letter and I had passed it on to Shri T. T. Krishnamachari, and if he has anything to say he might also say it.

Shri S. M. Banerjee: Not to Shri T. T. Krishnamachari; you had passed on the letter to Shri A. K. Sen. I have nothing against Shri T. T. Krishnamachari. Shri A. K. Sen was the person who had misled the House.

Mr. Speaker: Shri A. K. Sen is abroad and he is not here. We can see when he comes back.

Shri Hari Vishnu Kamath: Is he still trying to convince South America about our position on Kashmir?

Shri Satya Narayan Sinha: I can appreciate the anxiety and the insistence of some of the hon. Members over the fact that certain assurances have not been implemented. For the information of my hon. friends, I would like to tell them the factual position about assurances. During the term of the present Lok Sabha, a total of 2363 assurances were given up to the end of the last August-September session. Out of these, 2077 have been implemented. That means that over 88 per cent of the assurances have been implemented. Apart from the outstandings from these, there are some assurances relating to earlier years, 6 from 1962, 11 from 1963 and 36 from 1964. I would not like to divulge more about this except to say that on the question of the foreign exchange business, perhaps your Secretariat also has written to the Minister concerned; I have also written so many demi-official letters. I may tell you that we are chasing these assurances like anything at present.

Shri Hari Vishnu Kamath: Give them a hot chase.

Shri Satya Narayan Sinha: But I would like to inform my hon. friends that if I do not succeed in getting

these assurances implemented by these Ministries concerned, it will be difficult for any other agency, if not impossible, to have them implemented. I assure you that we are chasing these things like anything, and particularly I have requested the Ministries concerned. I have written to some of my hon. colleagues that if they do not implement the assurances, then I shall have to name those defaulting Ministries.

Shri Hari Vishnu Kamath: On a point of clarification. What is the normal period for implementation—two months?

Mr. Speaker: I would only observe this much, that some of them have been outstanding for a very long time. Therefore, either those assurances should be implemented or at least some explanation given as to why they are not being implemented, why it has not been possible to implement them for so long. Something must be done.

Shri Hari Vishnu Kamath: In this session.

Mr. Speaker: I do not say that.

Shri Satya Narayan Sinha: I would like to supplement what you have said. Certain assurances apart from the Central Government departments concerned, relate to States and some public undertakings. That is also true.

Shri Vidya Charan Shukla (Mahasamund): How can he give an assurance on behalf of the States?

Shri Satya Narayan Sinha: They have been written to many a time. If they do not reply, I think this Parliament will also be helpless to take any action.

Shri Hari Vishnu Kamath: We are not helpless. We can bring them to book.

Shri Satya Narayan Sinha: If they do not reply, what can we do?

Shri Dajl: On a point of clarification. The Minister's statement has made it clear that there is a clear

case of breach of privilege. The matter has already been taken up by our Secretariat with the Ministry. If a Ministry chooses not to reply in respect of a matter on which we seek information, I think it is a clear case of breach of privilege. It is clear from the Minister's statement that the Finance Ministry has chosen not to reply. Again and again, the matter has been taken up with the concerned Ministry. I would like to have your guidance as to when I can raise an issue of breach of privilege against the Ministry of Finance for not giving reply to our question. How long have we to wait? From the facts already disclosed, there is a clear case made out; I move that the Ministry of Finance by not replying to our question has committed a breach of privilege....

Mr. Speaker: Order, order. Unless I get notice, I cannot allow it; I cannot accept oral notice.

Shri Daji: No, Sir. There is a clear ruling that when a matter arises on the floor of the House, we can raise a question of breach of privilege.

Mr. Speaker: If he gives notice in writing, I will consider it.

Shri Daji: All right.

श्री काशी राम गुप्त (अलवर) : अध्यक्ष महोदय, अभी मंत्री महोदय ने बताया है कि यह हाउस इस बारे में कुछ नहीं कर सकता है। मैं यह जानना चाहता हूँ कि अगर यह हाउस कुछ नहीं कर सकता है, तो फिर ऐसी एंशोर्सिज को स्टेट्स के पास भेजने का प्रश्न ही क्या है। प्राप इस बारे में व्यवस्था दें।

Mr. Speaker: I have not allowed him. वह जरूर कर सकता है।

Shri Vidya Charan Shukla: On a point of clarification....

Mr. Speaker: Shri C. Subramaniam.

Shri Hari Vishnu Kamath: He is on the panel or Chairmen.

Mr. Speaker: Let it go. It is finished.

12.38 hrs.

MOTIONS RE: (i) FOOD SITUATION AND (ii) SITUATION ARISING OUT OF DROUGHT CONDITIONS.

The Minister of Food and Agriculture (Shri C. Subramaniam): May I crave your permission to have a composite motion, combining my own motion and the motion given notice of by Shri Kishen Pattnayak and others, because then there could be a discussion of the food situation as well as of the situation arising out of drought?

Mr. Speaker: He might move his motion first. Then I will ask Shri Kishen Pattnayak also to move his motion. Then the hon. Minister can make his speech.

Shri S. M. Banerjee (Kanpur): Shri Kishen Pattnayak should also be allowed to make a speech simultaneously.

Shri Hari Vishnu Kamath (Hoshangabad): Two speeches simultaneously?

Mr. Speaker: No.

Shri C. Subramaniam: I beg to move the following:

"That the Food situation in the country be taken into consideration".

श्री कृष्ण पटनायक (सम्भलपुर) : मैं प्रस्ताव करता हूँ :—

"कि कई राज्यों में घनाबुष्टि और उस के परिणामस्वरूप फसल के नष्ट हो जाने से उत्पन्न स्थिति के बारे में विचार किया जाये।"